

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-06-2024 AT 10:30 AM**

CP No. 25/241/HDB/2024

AND

IA(CA) 127/2024 in CP No. 25/241/HDB/2024

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. M V V Nagi Reddy (H. U. F)

...Petitioner

AND

M/s. Midwest Granite Pvt Ltd., & 08 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 25/241/HDB/2024

Learned Counsel Mr Naresh Kumar Sangam, for Petitioner present physically.
Learned Counsel Mr Y Suryanarayana present and stated that he had e-filed
Vakalat for Respondent Nos 1 and 6.

Learned Counsel Mr D Pavan Kumar, present and stated the he had filed Vakalat
for Respondent No 4.

Let fresh notice be taken to the respondent Nos 2,3,5,7 to 9 through
registered/speed post within three days and also by way of an e-mail. Counters of
Respondent Nos 1,4 and 6 are already on record.

Since the counters of the contesting respondents are on record, for filing rejoinder
10 days' time granted. For filing counters of Respondent Nos 2,3,5,7 to 9 10days
time granted and thereafter one-week time granted for filing rejoinder.

Matter adjourned to 25.07.2024.

IA(CA) 127/2024

Proof of service filed. As per the same is served on Respondent Nos 1 to 9.

Counter of Respondent No.1 and 6 filed and Respondent No 4 filed a memo of
adopting the counter of Respondent No.6. Rest of the respondent Nos 2,3,5,7 to
9 called absent. Service held sufficient. Respondent Nos 2,3,5,7 to 9 set ex-parte.
Matter adjourned to 25.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)